Most Urgent/Out Today Gazette Notification Extra-ordinary (Part-IV)

Government of National Capital Territory of Delhi (Law, Justice and Legislative Affairs Department) 8th Level, 'C' Wing, Delhi Secretariat, New Delhi-110 002

No.F.14(12)/LA-2000/03/ 98/

Dated: the 9th June, 2003

To

The Jt. Secretary (GAD/Co-ordination), Govt. of NCT of Delhi, 2nd Level, 'A' Wing, Delhi Secretariat, I.P. Estate, New Delhi-110002.

Subject:

Gazette Notification of the Ministers of the Government of the National Capital Territory of Delhi (Salaries and Allowances) (Amendment) Act, 2003 (Delhi Act No.4 of 2003).

Sir,

I am directed to forward herewith two copies of the above notification (English and Hindi version) for publishing in the Delhi Gazette (Part-IV) Extra-ordinary today itself. It is requested that a. ast 10 copes of the same may be sent to this Department as soon as it is received from the press.

Yours faithfully,

(P.S. Parmar) Deputy Secretary (Law, Jus. & L.A.)

Encls: As above.

No.F.14(12)/LA-2000/03/ 98/

Dated: the 9th June, 2003

Copy forwarded for information and necessary action to the:-

1. Smt. Sushila Ananth, Desk Officer (UTL) to the Govt. of India, Ministry of Home Affairs, New Delhi with reference to heatetter No.U-11019/7/2003-UTL dated 22.5.2003

2. Secretary to Lt. Governor, Delhi, Raj Niwas, Delhi-110054

3. Secretary (Legislative Assembly), Old Secretariat, Delhi-110054 with 70 extra copes for circulation amongst the MLAs, Delhi Legislative Assembly

4. Secretary to the Chief Minister, Delhi Secretariat, New Delhi-110002.

- 5. Secretary to the Finance Minister, Delhi Secretariat, New Delhi-110002
- 6. Secretary to Medical/Urban Development/Land & Building Deptt. Minister, Delhi Secretariat, New Delhi
- 7. Secretary to Transport/Tourism/Power Deptt. Minister, Delhi Secretariat, New Delhi
- 8. Secretary to Education/Social Welfare Deptt. Minister, Delhi Secretariat, New Delhi
- 9. Secretary to Development/Revenue/Irrigation & Flood Control/ Food & Civil Supplies Deptt. Minister, Delhi Secretariat, New Delhi
- 1º Secretary to Labour/Employment/Election Deptt. Minister, Delhi Secretariat, New Delhi
- 11. Pr. Secretary (GAD), Delhi Secretariat, New Delhi-110002
- 12. O.S.D. to Chief Secretary, Delhi Secretariat, New Delhi-110002
- 13. Library-in-charge, Delhi Vidhan Sabha, Old Secretariat, Delhi-110054
- 14. Sh. N.G. Goswami, Legislative Counsel, Law Department, Delhi Secretariat, New Delhi-110002.
- 15. P.S. to Secretary (Law, Jus. & L.A.), Delhi Secretariat, New Delhi-110002

ba W

Deputy Secretary (Law, Jus. & L.A.)

(TO BE PUBLISHED IN PART IV OF DELHI GAZETTE EXTRAORDINARY)

Government of National Capital Territory of Delhi (Law, Justice and Legislative Affairs Department) 8th Level, 'C' Wing, Delhi Secretariat, New Delhi-110 002 4: Sill 69 2007 As Siwm 18.5.2003 We.f. 9.6.2003 Clame into force)

Act 40 2003

No.F.14(12)/LA-2000/03/ 98/

Dated: the 9th June, 2003

No.F.14(12)/LA-2000/03 – The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President of India on 18.5.2003 and is hereby published for general information.

"The Ministers of the Government of the National Capital Territory of Delhi (Salaries and Allowances) (Amendment) Act, 2003 (Delhi Act No.4 of 2003)"

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the April, 2003).

An Act to further amend the Ministers of the Government of the National Capital Territory of Delhi (Salaries and Allowances) Act, 1994 (Delhi Act No.8 of 1995).

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-fourth year of the Republic of India as follows: -

- 1. Short title and commencement. (1) This Act may be called the Ministers of the Government of the National Capital Territory of Delhi (Salaries and allowances) (Amendment) Act, 2003.
 - (2) It shall come into force on such date as the Lt. Governor may, by notification in the official Gazette, appoint.
- Substitution of new section for section 9. In the Ministers of the Government of the National Capital Territory of Delhi (Salaries and Allowances) Act, 1994(Delhi Act 8 of 1995), for section 9, the following shall be substituted namely: -

"9 Telephone Facilities. - Each Minister shall be provided with such number of telephones, with such ceilings on calls made from the telephones installed at the office and the residence of the Ministers as may be determined by the Lieutenant Governor from time to time."

(P.S.PARMAR),
Deputy Secretary (Law, Jus. & L.A.).

(TO BE PUBLISHED IN PART IV OF DELHI GAZETTE EXTRAORDINARY)

Government of National Capital Territory of Delhi (Law, Justice and Legislative Affairs Department) 8th Level, 'C' Wing, Delhi Secretariat, New Delhi-110 002

No.F.14(12)/LA-2000/ 98/

Dated: the 4 June, 2003

NOTIFICATION

No.F.14(12)/LA-2000 — In exercise of the powers conferred by sub-section (2) of section 1 of "The Ministers of the Government of National Capital Territory of Delhi (Salaries and Allowances) Amendment Act, 2003 (Delhi Act No.4 of 2003)", the Lieutenant Governor of the National Capital Territory of Delhi hereby appoints the 9th June, 2003 as the date on which the aforesaid Act shall come into force.

By order and in the name of the Lieutenant Governor of the National Capital Territory of Delhi,

J. Harmal 9/6/03 (P.S. Parmar)

Deputy Secretary (Law, Justice & L.A.)

दिल्ली राजपत्र भाग -4 (असाधारण) में प्रकाशानार्थ

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार विधि , न्याय एवं विधायी कार्य विभाग दिल्ली सचिवालय, आई. पी. एस्टेट, नई दिल्ली ।

सं. फा. 14(12)वि.कार्य - 2000/03/98/

दिनांक 9 जून, 2003

अधिसूचना

संख्या : फा. 14(12) / वि.कार्य — 2000 / 03 :— राष्ट्रपति, भारत सरकार की दिनांक 18 मई, 2003 को मिली अनुमति के पश्चात विधान सभा राष्ट्रीय राजधानी क्षेत्र दिल्ली द्वारा पारित निम्नलिखित अधिनियम जनसाधारण के सूचनार्थ प्रकाशित किया जा रहा है :—

"दिल्ली राष्ट्रीय राजधानी सरकार के मंत्री (वेतन और भत्ते) (संशोधन) अधिनियम, 2003(दिल्ली अधिनियम संख्या 4 वर्ष, 2003)"

(राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान समा द्वारा 3 अप्रैल, 2003 को यथा पारित)

दिल्ली राष्ट्रीय राजधानी सरकार के मंत्री (वेतन <mark>और भत्ते) अधिनियम, 1994 (1995 का दिल्ली</mark>

अधिनियम 8) का फिर से संशोधन के लिए एक अधिनियम

यह भारतीय गणतंत्र के चौवनवें वर्ष में दिल्ली राष्ट्रीय राजधानी की विधानसभा द्वारा निम्न प्रकार अधिनियमित किया जाए ।

- संक्षिप्त शीर्षक एवं प्रारम्भ .— 1 इस अधिनियम को राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार के मंत्री (वेतन एवं भत्ते) (संशोधन) अधिनियम, 2003 कहा जाए ।
 - 2 यह सरकारी राजपत्र में उपराज्यपाल द्वारा अधिसूचना से यथानियत तिथि से प्रमानी होगा ।
- 2. धारा 9 के स्थान पर नई धारा का प्रतिस्थापन.— दिल्ली राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार के मंत्री (वेतन और भत्ते) अधिनियम 1994 (1995 का दिल्ली अधिनियम 8) की धारा 9 के रथान पर निम्नलिखित प्रतिस्थापित किए जाएंगे :—

9 टेलीफोन सुविधाएं .— प्रत्येक मंत्री को उपराज्यपाल द्वारा समय—समय पर यथानिश्चित कार्यालय और आवास पर लगाए गए टेलीफोनों की सुविधा काल की अधिकतम सीमा के साथ प्रदान की जाएगी ।

्र मी ०एस० **मर**भार ्र

उप सिन्ति हिविधा, न्याय एवं विधायी वार्य है।

दिल्ली राजपत्र भाग -4 (असाधारण) में प्रकाशानार्थ

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार विधि , न्याय एवं विधायी कार्य विमाग दिल्ली सचिवालय, आई. पी. एस्टेट, नई दिल्ली ।

सं. फा. 14(12)/एल.ए./2000/ 98/

दिनांक 9जून, 2003

<u>अधिसूचना</u>

संख्या : फा. 14(12) / एल.ए. / 2000:—"दिल्ली राष्ट्रीय राजधानी सरकार के मंत्री (वेतन और मत्ते) (संशोधन)
अधिनियम 2003(दिल्ली अधिनियम संख्या 4 वर्ष, 2003)" की धारा 1 की उपधारा (2) के द्वारा प्रदत्त शक्तियों का
प्रयोग करते हुए, राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल दिनांक 9.6.2003 से इस अधिनियम को लागू करने
की नियुक्ति हेतु स्वीकृति प्रदान करते हैं ।

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार के उपराज्यपाल के आदेश से तथा

1 532M

उप सचिव विधि , न्याय एवं विधायी कार्य विभाग